KARNATAKA ORDINANCE NO. 04 OF 2021

THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF TEACHERS) (AMENDMENT) ORDINANCE, 2021

(Promulgated by the Governor of Karnataka in the Seventy second year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 29th of April, 2021)

An ordinance to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020).

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and not likely to meet in near future the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. **Short title and commencement.**- (1) This Ordinance may be called the Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Ordinance, 2021.

   (2) It shall come into force at once.
2. **Amendment of section 10.-** In the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020), in section 10, after sub-section (5), the following shall be inserted, namely:-

“(6) In case of a teacher who was transferred on compulsory transfer, zonal transfer or under rationalisation outside the taluk in case of a primary school teacher or district in case of a high school teacher during the year 2019-20 shall also be provided an opportunity to opt a place of transfer within the taluk or district where they were working during the year 2019-20 as a onetime measure ahead of other types of transfers subject to the availability of vacancies so as to give the benefit of posting within the concerned taluk or district in the transfer done immediately after the date of commencement of the Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2021 in the manner as may be prescribed.”

The above translation of ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಸ್ಥಾನಾಂಕನ ತಾಂತ್ರಿಕ ಪ್ರಾಂಶು (ಕರ್ನಾಟಕ ಕಾನ್ನರಲ ವಾಳು) ಸ್ಥಾನಾಂತರ್ರಂಜನೆ (ತಾಂತ್ರಿಕ ಪ್ರಾಂಶು), 2021 (2021ರು ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಸ್ಥಾನಾಂತರ್ರಂಜನೆ ಎಂಬ ಸಂಯುಕ್ತ ಸ್ಥಾನಾಂತರ್ರಂಜನೆ 04) be published in the Official Gazette under clause (3) of Article 348 of the Constitution of India.

**VAJUBHAI VALA**
GOVERNOR OF KARNATAKA

By order and in the name of the Governor of Karnataka,

**(K. DWARAKANATH BABU)**
Secretary to Government
Department of Parliamentary Affairs and Legislation.